

**Suspension of Public Distribution System**

743. SHRI R. K. MHALGI: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Public Distribution System has been suspended in some urban areas and mostly in the rural areas due to non-availability of essential commodities;

(b) if so, which are the areas in these two sectors; and

(c) whether any other arrangement has been made to meet the requirements of the people in these sectors?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) No, Sir.

(b) and (c). Does not arise.

**Setting up of Head Office of S.B.I. for North-Eastern Region**

745. SHRI P. A. SANGMA: Will the Minister of FINANCE be pleased to state:

(a) whether there is a demand for setting up an independent Circle Head Office of the State Bank of India for the North-Eastern Region;

(b) if so, whether Government are convinced of the imperative need for creation of a separate local head office of the State Bank of India to administer the bank branches in the North-Eastern Region; and

(c) if so, what steps have been taken or are being taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) and (c). The matter is being examined in consultation with the State Bank of India and Reserve Bank of India.

**Tax deposits by Firms deducted from Salaries of Employees**

746. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state:

(a) the names of companies which have not deposited the tax amount deducted at the source from the salaries of their employees for the year 1976-77;

(b) whether any action has been taken against the management of these companies; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The information available with this Ministry is in respect of cases referred by the Commissioners of Income-tax for launching prosecutions u/s 276B of the Income-tax Act, 1961 for failure of the employers to deduct tax at source from salaries or failure, after deduction, to deposit the same within the prescribed time. They pertain to defaults including those committed during the Financial year 1976-77 and were referred to this Ministry upto the Financial year 1979-80. Their names are as under:

- (1) M/s Chitram & Co. Pvt. Ltd.
- (2) M/s. Plastifoam Pvt. Ltd.
- (3) M/s. Khandelwal Harmann Electronics Ltd.
- (4) M/s. Sunways India Pvt. Ltd.
- (5) M/s. Chemida (I) Pvt. Ltd.
- (6) M/s. Pentagon Engineering Pvt. Ltd.
- (7) M/s. Darab Dubash Pvt. Ltd.
- (8) M/s. Ipca Laboratories Ltd.
- (9) M/s. Shree Industrial Rubber Works Pvt. Ltd.
- (10) M/s. Spunpipe & Construction Co. of India Pvt. Ltd.